THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA): (a) to (c). The amount given to a few institutions for the deaf during the year 1965-66 was Rs. 1,23,830. The grants are given to voluntary organisations for the development of the services for the handicapped.

Papers laid

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‡मध्य प्रदेश में सिचाई वाली भूमि

752. भी विमलकुमार मन्नासासकी चौरड़िया : नया सिचाई तथा विद्युत मंत्री यह बताने की कृपा करेंगे कि मध्य प्रदेश में सिचाई वाली भूमि के क्षेत्र में वृद्धि करने के लिए केन्द्रीय सरकार द्वारा क्या विभेष योजनाएं बनाई जा रही हैं ?

t t[IRRIGATED LANDS IN MADHYA PRADESH

752. SHRI V. M. CHORDIA: Will the Minister of IRRIGATION AND POWER be pleased to state what special schemes are being formulated by the Central Government to increase the area of irrigated land in Madhya Pradesh?]

सिंचाई तथा विद्युत् मंत्री (श्री फखरहीन बली अहमद): मध्य प्रदेश सरकार की प्रार्थना पर केन्द्रीय जल तथा विद्युत् आयोग उन्हें कई परियोजनाओं के बायोजन, बन्-सन्धान तथा अभिकल्पन में सहायता देता

राज्य सरकार सिचाई स्कीमें बनाती है बौर चतुर्य योजना में उन्हें सम्मिलित करने के लिए, जिसे अभी अन्तिम रूप दिया जाना है, उनकी एक सूची केन्द्र को भेजती है।

t[THE MINISTER OF IRRIGATION AND POWER (SHRI FAKHRUDDIN ALI AHMED): At the request of the State Government, the Central Water and Power Commission has been assisting the Government of Madhya Pradesh in the planning, investigations and designs of a number of projects.

The State Government formulates the irrigation schemes and sends the list to

tTransferred from the 4th April 1966, f[English translation.

the Centre for inclusion in the IV Plan, which is yet to be finalised.]

STATEMENT RE STARRED QUESTION No. 33 ANSWERED ON THE 16TH FEBRUARY, 1966

ELECTRONIC DATA PROCESSING

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT) r With your permission I propose to correct an error, in the information given by me on the floor of this House on the 16th February, 1966, in reply to a supplementary put by Shri Santokh Singh to Starred Question No. 33 regarding Electronic Data Processing. While leply-ing to Shri Santokh Singh, I had stated as follows:

"So far as the Life Insurance Corporation is concerned, we have not purchased these computers. We have hired them and we are paying service charges in rupees."

The correct position is that the contracts for the installation of the Computers wero entered into on a rental bas s. Subsequently, however, on the 28th June, 1965, the Life Insurance Corporation decided to purchase the machines outright.

PAPERS LAID ON THE TABLE

KERALA GOVERNMENT NOTIFICATIONS UNDER THE GURUVAYUR TOWNSHIP ACT, 1961

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. SUSHILA NAYAR): I lay on the Table a copy each of the following Notifications, under subsection (2) of section 6 of the Guruvayur Township Act, 1961, issued by the Government of Kerala:

- (i) Notification S.R.O. No. 136/65, dated the 27th March, 1965, 1966.
- (ii) Notification S.R.O. No. 15/1966, dated the 21st January, 1966.

[Placed in Library, See No. LT-6001/66 for (1) and (ii)]